

(2023) 08 SEBI CK 0028

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 920 Of 2023, Appeal No. 660 Of 2023

CNB Commodities Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 08-08-2023

Acts Referred:

Citation : (2023) 08 SEBI CK 0028

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Nikita Vijay, Mihir Mody, Arnav Misra, Arshaan Lentin, Shilpa Joshi, Harshvardhan Melanta, K. Ashar

Judgement

1. Connect with Appeal No. 1 of 2023 and list on September 27, 2023. In the meanwhile, the respondent may file a reply within two weeks from today. Rejoinder may be filed on or before the next date.
2. Since the interim order has been granted in the connected appeal, the appellant is also entitled for the similar relief. We consequently, stayed the effect and operation of the impugned order till the pendency of the appeal.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.